IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI PRINCIPAL BENCH

(IB)-267(PB)/2017

IN THE MATTER OF:

Gac Logistics Pvt. Ltd.

.... APPLICANT / PETITIONER

Vs

AI Nafees Proteins Pvt. Ltd.

RESPONDENT

SECTION:

Under Section 9 of Insolvency & Bankruptcy Code

Order delivered on 01.02.2018

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR HON'BLE PRESIDENT

S. K. MOHAPATRA HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner(s)

Mr. K. Datta, Ms. Prachi Jain and Mr.

Shantanu Parashar, Advocates

For the Respondent(s)

Mr. Harsh Khanna, Mr. Vivek Jain, and Mr.

Amit Tanwar, Advocates

ORDER

Mr. K. Datta, learned counsel for the petitioner states that on account of high fever suffered by the Advocate on Record, no instructions could be imparted and the matter be posted for hearing on some other date. Accordingly, hearing is deferred to 28.02.2018.

(M. M. KUMAR) PRESIDENT

(S. K. MOHAPĄTRA) MEMBER (TECHNICAL)